

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2032

ANSWERED ON:23.08.2012

JOINT VENTURE BY GAIL

Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Gas Authority of India Limited (GAIL) has entered into Joint Ventures with various States;
- (b) if so, the details thereof;
- (c) whether these are in consonance with the objective of the Petroleum and Natural Gas Regulatory Board (PNGRB) Act to promote competition in the sector and the said Joint Ventures have been approved by PNGRB;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

(a) & (b) Yes, Madam. The Details of Joint Ventures (JVs) formed by the GAIL along with various states Govt. are as under:

| SI. No | Name of JV | Equity Pattern (As per JVA) | Geographical Areas covered for CGD |
|--------|--|---|------------------------------------|
| a. | Tripura Natural Gas Company Limited, Tripura | GAIL : 29% Tripura Industrial Development Corporation (TIDC):10% Assam Gas Company Limited (AGCL):10% Public/Financial Institutions (FI) / Others:51% | Tripura |
| b. | Mahanagar Gas Limited, Mumbai | GAIL: 35% British Gas : 35% Maharashtra Govt.: 10% Public:20% | Mumbai |
| c. | Indraprastha Gas LimitedjDelhi | GAIL: 22.5% Bharat Petroleum Corporation Limited and Greater Noida. (BPCL):22.5% Delhi Govt: 5% Foreign Institutional Investors (FIIs)/FIs/Public and others : 50% | Delhi, Ghaziabad, Noida |

(c) to (e): No prior permission of PNGRB is required for forming of JVs.